

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 127

IA(I.B.C)/1403(CH)2024
In
CP(IB) No.149/Chd/Pb/2022
(Admitted)
(Other IA's on 06.08.2024)

IN THE MATTER OF:
Central Bank of India

...Petitioner-Financial Creditor

Versus

SEL Textile Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016, 60(5)

Order delivered on 02.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 06.08.2024.

Sd/-

Court Officer